

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4411  
ANSWERED ON:08.08.2014  
REGIONAL CONSULTATION OF TRIBAL AFFAIRS  
Pradhan Shri Nagendra Kumar

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) whether regional consultation on Tribal Affairs with States/UTs was held in the recent past;
- (b) if so, the details of the issues discussed in the said meeting;
- (c) the details of major suggestions made by various participants for all round development and welfare of tribal community in the country; and
- (d) the details of issues out of them the Union Government proposes to support State Governments?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA)

(a) to (d): A two-day long regional consultation with the States of Goa, Gujarat, Karnataka, Madhya Pradesh, Maharashtra, Rajasthan and the Union Territory of Daman & Diu was held in Goa on June 27-28, 2014, wherein various issues relating to implementation of tribal welfare schemes/programmes of the Government were discussed in details. Based on the discussions held, and also taking into account the deliberations/suggestions made by the participants during the consultation, the following major decisions were taken-

- 1) The ITDAs created by the State Governments be recognized by the Government of India for the purpose of sharing the expenses.
- 2) The Ministry decided to support hiring of technical personnel on contractual basis in these institutions with a view to mitigate the problem of acute shortage of technical manpower.
- 3) The States/UTs are required to take suitable measures to develop/ strengthen institutions which can effectively cater to the need of dispersed tribal population, especially backward tribes, as also for the tribal population that have migrated to the urban/town areas.
- 4) The Ministry decided to support Government of Goa for establishing ITDAs in two of the seven Talukas in the State where the tribal concentration is higher.
- 5) TRIs were asked to prepare annual action plan in accordance with the guidelines circulated by the Ministry.
- 6) Capital expenses and expenses on core professional staff of TRIs may be met through grants under Article 275(1) and SCA to TSP.
- 7) Rajasthan Government is required to take steps to go for more residential schools and also to convert all schools in the TSP areas into residential school.
- 8) States are required to draw specific interventions for areas having Tribe-wise and District-wise low literacy rate, so as to strengthen education and literacy among these tribes and districts.
- 9) The Ministry decided to support at least two residential schools for children of the displaced Tribals, one each for classes 1 to 5th and other from class 6th to 12th in Daman & Diu.
- 10) In so far as educational projects of NGOs are concerned, recommendations by States of new projects for funding may be restricted to those in low-literacy areas (as per 2011 census wherein district-wise / tribe-wise data is available), subject to submission of supporting data.